SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 93/2025

PRIYANKA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date: 06-02-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :

Mr. K Parameshwar, Sr. Adv.

Mr. Gajendra Singh Negi, Adv.

Ms. Chitransha Singh Sikarwar, Adv.

Mr. Krishna Kumar, AOR

For Respondent(s): Mr. Tushar Mehta, Solicitor General

Mr. Udit Dediya, Adv.

Mr. Bhuvan Kapoor, Adv.

Mr. Anuj Udupa, Adv.

Dr. N. Visakamurthy, AOR

Ms. Nandita Rao, Sr. Adv.

Mr. Farrukh Rasheed, AOR

Mr. Amit Peswani, Adv.

Mr. Md. Ekhlakh Alam, Adv.

Mr. Shoeb Alam, Sr. Adv.

Mr. Anjuman Tripathy, AOR

Mr. Ardhendu Pratap Swain, Adv.

Mr. Gopal Sankaranarayanan, Sr. Adv.

Mr. Sravan Kumar Karanam, AOR

Mr. Shourya Dasgupta, Adv.

Mr. Kumar Abhishek, Adv.

Ms. Aditi Gupta, Adv.

Mr. Akshay Mann, Adv.

Mr. Abhiram Bannuri, Adv.

Dr. Menaka Guruswamy, Sr. Adv.

Mr. Neeraj Kumar Verma, AOR

Mr. Utkarsh Pratap, Adv.

Ms. Arunima Das, Adv.

Ms. Aditi Tripathi, Adv.

Ms. Shaswati Parhi, Adv.

UPON hearing the counsel the Court made the following

ORDER

- 1. Heard learned senior counsel for the parties for some time.
- 2. Owing to the urgency regarding participation of Indian players in the Senior Asian Kabaddi Championship 2025 (Women), scheduled to be held in Iran from 20.02.2025 to 25.02.2025, we request Justice (Retd.) S.P. Garg, who was appointed as the Administrator of the Amateur Kabaddi Federation of India (in short, the "AKFI"), to handover the charge of the Federation to the Governing Body, which is said to have been formed through the election held on 24.12.2023. The needful be done on or before 11.02.2025.
- 3. We acknowledge the commendable work done by Justice (Retd.)
 S.P. Garg in restoring transparency and functional autonomy to AKFI
 as well as bringing many desired reforms in the Association.
- 4. It is clarified that the entrustment of charge to the elected body does not mean that this Court has recognised the elected body of the AKFI. Similarly, the issues raised in our order dated 04.02.2025 will have to be taken to a logical conclusion in due course of time.
- 5. The newly elected Governing Body shall remain present in Court through its counsel on the next date of hearing. A status report on the participation of players in the above-mentioned Championship shall also be submitted.

- 6. On entrustment of charge to the elected body, the International Kabaddi Federation shall abide by the assurance/undertaking given by it in its letter dated 06.02.2025.
- 7. The Governing Body of the AKFI shall take all necessary steps for selecting the team for participation in the above-mentioned Championship.
- 8. The Government of India, through Ministry of Youth Affairs and Sports, will also ensure that the Indian team(s) are allowed to participate in the aforesaid Championship.
- 9. Post the matter on 03.03.2025.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR